

C. A. T. Bench, JAIPUR

Date of Order

Orders

D 112/92

28-10-92

None present for the applicant

Sufficient time has been granted to the applicant for removing defects but the same have not been removed as yet. The application is fit to be declined for registration under Rule 5 (4) of the Central Administrative Tribunal Procedure Rules 1987.

Let the case be placed before the court for appropriate order on 13/1/93, if the defects are not removed.

(V.K. Bawa)
Deputy Registrar.

All defects removed to day
2/1/93

1/1/93

Mr S S Sharma Counsel for applicant.

Register & Put up in Court for admission on 13-1-93 elw OA.

REGISTRAR
C.A.T., JAIPUR

Noted & Ad
1/1/93

13-1-93

Mr. S. S. Sharma - counsel for petitioner, present.

M.P. is allowed and the O.A. is restored to its original position. To come up for O.A. for admission on 27-01-93. The M.P. stands disposed of accordingly.

(D. L. Mehta)
Vice-Chairman

(B. B. Mehra)
Member (A.C.)